

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 2331/2017
(Arising out of impugned final judgment and order dated 16-09-2016
in FAO No. 81/2016 passed by the High Court of Delhi at New Delhi)

NATIONAL HIGHWAY AUTHORITY OF INDIA
VERSUS
M/S. PROGRESSIVEMVR(JV)

Petitioner(s)
Respondent(s)

WITH

SLP(C) No. 14568/2017 (XIV)
SLP(C) No. 22688/2017 (XIV)

Date : 11-01-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Parties

Mr. N. K. Kaul, Sr. Adv.
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Mr. Amit George, Adv.
Mr. Udit Gupta, Adv.
Mr. Ajay Kumar Jha, Adv.
Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

Counsel for the parties also want to support their
submissions with written arguments which may be filed within
one week.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER